BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH COMPANY APPLICATION NO. 108 OF 2017

In the matter of Section 66 of the Companies Act 2013 and the Rules framed thereunder

AND

In the matter of Reduction of Share Capital of Thomson Reuters International Services Private Limited

Services } International Reuters Thomson Private Limited, a company incorporated } under the provisions of the Companies Act, } 1956 having its registered office at Prism } Towers, A Wing, 8th floor, Mindspace, Off } New Link Road, Goregaon West, Mumbai – }....Applicant Company 400062

Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company CORAM: B.S.V. Prakash Kumar, Member (Judicial) V. Nallasenapathy, Member (Technical) 19th April, 2017 DATE:

- 1. Application admitted.
- 2. Application fixed for final hearing on 27th July 2017.
- 3. The learned Counsel for the Applicant Company submits that this application is for confirmation of a special resolution passed by the Applicant Company for reduction of its equity share capital by reducing the paid-up equity share capital from Rs. 70,956,910 consisting of 7,095,691 equity shares of Rs. 10/- each to Rs. 21,533,270 consisting of 2,153,327 equity shares of Rs. 10/- each. The said special resolution was passed by the Applicant Company in its Extra Ordinary General Meeting held on 23rd March, 2017.

- 4. The Counsel for the Applicant Company further states that there are no Secured Creditors in the Applicant Company.
- 5. Within seven days from the date of this order, the Applicant Company is thus directed to serve notices upon the unsecured creditors of the Applicant Company as on 14th March 2017 whose amounts are due on the date of dispatch of such notice with a direction that they may submit their representations to the Tribunal, if any, within a period of three months from the date of receipt of such notice and copy of such representations shall simultaneously be served upon the Applicant Company, failing which, it shall be presumed that such unsecured creditors have no representations to make on the proposed capital reduction.
- 6. The Applicant Company is also directed to serve notices along with copy of application upon:- (i) the Registrar of Companies, Mumbai (ii) the Regional Director, Western Region, Mumbai, with a direction that they may submit their representations to the Tribunal, if any, within a period of three months from the date of receipt of such notice and copy of such representations shall simultaneously be served upon the Applicant Company, failing which, it shall be presumed that the authorities have no representations to make on the proposed capital reduction.
- 7. Within 7 days from the date of this order, the Applicant Company to publish notice of the date of hearing of Application in 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language both having circulation in the State of Maharashtra.
- 8. The Applicant Company to file affidavit in this Tribunal not later than 7 days from the date of issuance of such notices mentioned in paragraph 5 and 6 above and publication of the notice as mentioned in paragraph 7 above.

Sd/-

B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)